

THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3248 of 2020

Sekh Hasim

.....

Petitioner

Vs.

The State of Jharkhand

....

Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. J. N. Upadhyay, Advocate

For the State : Mr. Shekhar Sinha, A.P.P.

Order No. 02

Dated 09th September, 2020

The defects, as pointed out by the office, are ignored.

Mr. J. N. Upadhyay, learned counsel for the petitioner seeks permission to withdraw this application.

Mr. Shekhar Sinha, does not have any objection.

Permission is accorded.

This application is dismissed as withdrawn.

(RONGON MUKHOPADHYAY,J.)